

**Air Route for Hazaribagh**

768. SHRI MAHABIR LAL BISHVAKARMA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to connect Hazaribagh in South Bihar with air route; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) : (a) No, Sir.

(b) Does not arise.

**Infrastructural Facilities**

769. SHRIMATI SUMITRA MAHAJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have formulated any scheme for creating infrastructural facilities for I.I.M. started at Indore; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The Government have approved the establishment of IIM at Indore with a total outlay of Rs. 43.10 crore during 9th Plan period and have taken several steps for operationalisation of the institute. The Society/Board of Governors (BoG) have been constituted and the Project Director has assumed his charge. Land measuring about 150 acres have been acquired for the establishment of the Institute.

[*English*]

**Flouting of HC Order**

770. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Bid to flout HC order on school quota" appearing in the 'Economic Times' dated May 14, 1997;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The news report refers to a writ petition filed by an association of KVS employees in Delhi High Court against special dispensation admissions in Kendriya Vidyalayas. Hon'ble High Court in its order dated 11.4.97 disposed of this petition as infructuous in view of Government's decision to abolish all discretionary quotas enjoyed by the Ministers in all the Ministries/Departments of Govt. of India. A miscellaneous petition filed by Kendriya Vidyalaya Sangathan to allow them to make special dispensation admissions pending finalisation of this writ petition was also dismissed by the Court vide this order.

(c) The Government has not flouted any orders of the Courts.

**Frauds in Telephone Bills of Naval Headquarters**

771. LT. GEN. (RETD.) PRAKASH MANI TRIPATHI:  
SHRI MANGAL RAM PREMI :  
SHRI PRADIP BHATTACHARYA :

Will the Minister of DEFENCE be please to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Eleven held for fraud in Naval Headquarters" appearing in the 'Indian Express' dated July 1, 1997;

(b) if so, the details thereof;

(c) whether Naval Headquarters had been making payment of telephone bills of some private subscribers, and thereby the Navy have lost more than Rs. 1 crore till date;

(d) if so, whether any enquiry has been ordered to punish the culprits involved in the said scam;

(e) if so, the present status of the matter; and

(f) the action taken against the officers who failed to exercise proper supervision on their subordinates and for keeping unduly long the sailors and officers at Naval Headquarters?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.